HIGH COURT OF MANIPUR AT IMPHAL

NOTIFICATION

Imphal the 25th April, 2024

No. HCM/1/96-BENCH/

: It is informed to all the Courts under the

High Court of Manipur and members of the Bar that, vide order dated 11th March, 2024 passed in Criminal Appeal No. 1730 of 2024 titled *Devu G. Nair Vs. The State of Kerala and others*, the Hon'ble Supreme Court of India has passed certain directions w.r.t. guideline(s) for the Courts in dealing with habeas corpus petitions or petitions for police protection as given in 'Annexure-I'.

The said practice direction given in 'Annexure-I' is hereby bought to the notice of all concerned for compliance.

By Order etc.

Sd/(OJESH MUTUM)
REGISTRAR (JUDL)
HIGH COURT OF MANIPUR

Endt. No. HCM/1/96-BENCH/ *905スーナ*/ Copy to:

Imphal, the 25th April, 2024

- 1. The Principal Secretary to Hon'ble The Chief Justice, High Court of Manipur.
- 2. The P.S. to Hon'ble Mr. Justice A. Bimol Singh, Judge, High Court of Manipur.
- 3. The P.S. to Hon'ble Mr. Justice A. Guneshwar Sharma, Judge, High Court of Manipur,
- 4. The P.S. to Hon'ble Mrs. Justice Golmei Gaiphulshillu Kabui, Judge, High Court of Manipur.
- 5. The Advocate General, Government of Manipur.
- 6. The Registrar General, High Court of Manipur.
- 7. The Member Secretary, MASLSA/Registrar (Vigilance), High Court of Manipur.
- 8. All the Courts/Tribunals/Boards under the High Court of Manipur.
- 9. The Government Advocates, Government of Manipur.
- 10. The Deputy Solicitor General of India, High Court of Manipur.
- 11. The Chairman, Bar Council of Manipur.
- 12. The President, High Court Bar Association, Manipur.
- 13. The President, AMBA, Manipur.
- 14. The Director (Prosecution), Govt. of Manipur.
- 15. The Joint Director, Manipur Judicial Academy.
- 16. All the Joint Registrars(Judl.)/Deputy Registrar (Judl.), High Court of Manipur.
- 17. The System Analysts, High Court of Manipur.
 - He is requested to upload the same on official website.
- 18. The Superintendents (J-I, II, III & Bench)/Stamp Reporter, High Court of Manipur.
- 19. All the Court Masters, High Court of Manipur.
- 20. The Concerned/Guard File.

REGISTRAR (JUDL.)
HIGH COURT OF MANIPUR

PRACTICE DIRECTIONS PURSUANT TO ORDER DATED 11.03.2024
PASSED BY HON'BLE SUPREME COURT IN CRIMINAL APPEAL NO.
1730 OF 2024 TITLED DEVU G. NAIR VS. THE STATE OF KERALA &
ORS.

Guidelines for the courts in dealing with habeas corpus petitions or petitions for police protection are formulated below:

- a. Habeas corpus petitions and petitions for protection filed by a partner, friend or a natal family member must be given a priority in listing and hearing before the court. A court must avoid adjourning the matter, or delays in the disposal of the case;
- In evaluating the locus standi of a partner or friend, the court must not make a roving enquiry into the precise nature of the relationship between the appellant and the person;
- c. The effort must be to create an environment conductive for a free and uncoerced dialogue to ascertain the wishes of the corpus;
- d. The court must ensure that the corpus is produced before the court and given the opportunity to interact with the judges in-person in chambers to ensure the privacy and safety of the detained or missing person. The court must conduct in-camera proceedings. The recording of the statement must be transcribed and the recording must be secured to ensure that it is not accessible to any other party;
- e. The court must ensure that the wishes of the detained person is not unduly influenced by the Court, or the police, or the natal family during the course of the proceedings. In particular, the court must ensure that the individuals(s) alleged to be detaining the individual against their volition are not present in the same environment as the detained or missing person. Similarly, in petitions seeking police protection from the natal family of the parties, the family must not be placed in the same environment as the petitioners;
- f. Upon securing the environment and inviting the detained or missing person in chambers, the court must make active efforts to put the detained or missing person at ease. The preferred name and pronouns of the detained or missing person may be asked. The person must be given a comfortable seating, access to drinking water and washroom. They must be allowed to take periodic breaks to collect themselves. The judge must adopt a friendly and compassionate demeanor and make all efforts to defuse any tension or discomfort. Courts must ensure that the detained or missing person faces no obstacles in being able to express their wishes to the court:
- g. A court while dealing with the detained or missing person may ascertain the age of the detained or missing person. However, the minority of the detained or missing person must not be used, at the threshold, to dismiss a habeas corpus petition against illegal detention by a natal family;

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- h. The judges must showcases sincere empathy and compassion for the case of the detained or missing person. Social morality laden with homophobic or transphobic views or any personal predilection of the judge or sympathy for the natal family must be eschewed. The court must ensure that the law is followed in ascertaining the free will of the detained or missing person;
- If a detained or missing person expresses their wish to not go back to the alleged detainer or the natal family, then the person must be released immediately without any further delay;
- j. The court must acknowledge that some intimate partners may face social stigma and a neutral stand of the law would be detrimental to the fundamental freedoms of the appellant. Therefore, a court while dealing with a petition for police protection by intimate partners on the grounds that they are a same sex, transgender, inter-faith or inter-caste couple must grant an ad-interim measure, such as immediately granting police protection to the petitioners, before establishing the threshold requirement of being at grave risk of violence and abuse. The protection granted to intimate partners must be with a view to maintain their privacy and dignity;
- k. The Court shall not pass any directions for counselling or parental care when the corpus is produced before the Court. The role of the Court is limited to ascertaining the will of the person. The Court must not adopt counselling as a means of changing the mind of the appellant, or the detained/missing person;
- The Judge during the interaction with the corpus to ascertain their views must not attempt to change or influence the admission of the sexual orientation or gender identity of the appellant or the corpus. The court must act swiftly against any queerphobic, transphobic, or otherwise derogatory conduct or remark by the alleged detainers, court staff, or lawyers; and
- m. Sexual orientation and gender identity fall in a core zone of privacy of an individual. These identities are a matter of self-identification and no stigma or moral judgment must be imposed when dealing with cases involving parties from the LGBTQ+ community. Courts must exercise caution in passing any direction or making any comment which may be perceived as pejorative.